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DA NO 2458/94

DA has been disposed of by Hon'ble Chairman
and Hon'ble Mr. S.P. Biswas, Member (A),

on 29.11.96

BY ORDER



COURT OFFICER/COURT-I

(9)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

OA-2458/94

Friday, this the 29th day of November, 1996.

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN
HON'BLE MR. S.P. BISWAS, MEMBER (A)

1. Harish Chander Mehto,
S/o Sh. Ramji Mehto,
R/o 19, Binser Palace,
Near Hotel Janpath,
New Delhi.
2. Jamesh, S/o Sh. Lalu Masih,
R/o D-24, New Ashok Nagar,
Delhi-91.

...Applicants

(By Advocate Sh. V.K. Rao)

Versus

1. Union of India through
the Secretary, Ministry
of Defence, Sena Bhawan,
New Delhi.
2. The Chief Administrative Officer,
C-2, Hutments, Ministry of Defence,
DHQ, New Delhi-11.

...Respondents

(By Advocate Sh. C. Hari Shankar)

The application having been heard on 29.11.1996
the Tribunal on the same delivered the following:

O R D E R

CHETTUR SANKARAN NAIR(J), CHAIRMAN --

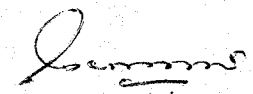
Applicants who are employees of a Canteen in "Sena Bhawan" seek regularisation of their services. They submit that they have uninterrupted service of 10 years. Learned Standing Counsel appearing for respondents submitted that the Department of Personnel have taken a conscious decision to treat those like applicants as Government employees. When that is so their claim for regularisation and grant of temporary status has to be considered in terms of

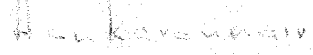
...2.

office memorandum No.51016/2/90-Estt(C) dated 10.9.1993 issued by the Department of Personnel, Government of India. We direct respondents to consider the claims of applicants in the light of the scheme, pass appropriate orders within three months from today and communicate the same to applicants.

2. Application is disposed of as aforesaid. No costs.

Dated, this the 29th day of November, 1996.


(S.P. BISWAS)
Member(A)


(CHETTUR SANKARAN NAIR, J.)
Chairman

'Sanju'